

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1371 of 2019**

**IN THE MATTER OF:**

**Vinod Kumar Kothari,  
Liquidator of Nicco Corporation  
(In Liquidation)**

**...Appellant**

**Present:**

**For Appellant :**

**Mr. Abhijeet Sinha and Mr. Goutham Shivshankar,  
Advocates  
Mr. Bunny Sehgal, P.C.S.**

**O R D E R**

**28.11.2019** After hearing Shri Abhijeet Sinha, Advocate representing the Appellant we find that the Adjudicating Authority has expressed its intention of excluding certain period, if it is approached, for concluding the liquidation proceedings. Learned counsel for the Appellant submits that there is no exclusion of period as of now and the Liquidator wants early disposal of the applications by the Adjudicating Authority which are pending consideration before it.

While we refrain from expressing any opinion on the observation made by the Adjudicating Authority, we deem it appropriate to dispose of this Appeal with the direction that the Adjudicating Authority shall make all endeavours for disposal of the applications pending for consideration before it within 2 months from the date of this order. The order be communicated to the Adjudicating Authority forthwith.

The appeal stands disposed of.

[Justice Bansi Lal Bhat]  
Member (Judicial)

[Justice Venugopal M.]  
Member (Judicial)